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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 30th November 1936.

No. 7487-A.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

A. F. W. DIXON,

Offg. Chief Secretary to Government.

POLICE.

Simla, the 17th October 1936.

✓ **No. F-51/3/35.**—The following resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of the majority of votes at a meeting of the Council of India held this 22nd day of September 1936, hereby makes the following amendment in the Indian

Police Service (Regulation of Seniority) Rules, namely:—

In clause (a) of rule 4 of the said Rules, after the words "any promoted officer who" the words "was promoted to a superior post or who" shall be inserted.

And the said Rules shall have effect and be deemed always to have had effect as if they had been enacted as so amended.

R. M. MAXWELL,

Secy. to the Govt. of India.

The 26th November 1936.

No. 7397-P.—The following notification issued by the Government of India in the Home Department, is republished for general information.

A. F. W. DIXON,

Offg. Chief Secretary to Government.

POLICE.

New Delhi, the 17th October 1936.

No. F. 51/3/35.—The following resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the

Government of India Act, the Secretary of State, with the concurrence of the majority of votes at a meeting of the Council of India held this 22nd day of September 1936 hereby makes the following amendment in the Indian Police Service (Regulation of Seniority) Rules, namely:—

In clause (a) of rule 4 of the said Rules, after the words "any promoted officer who" the words "was promoted to a superior post or who" shall be inserted.

And the said Rules shall have effect and be deemed always to have had effect as if they had been enacted as so amended.

R. M. MAXWELL,

Secy. to the Govt. of India.

The 27th November 1936.

✓ **No. 4837-F.**—The following notification of the Government of India is republished for general information.

A. F. W. DIXON,

Chief Secretary to Government.

Simla, the 9th July 1936.

No. F. 1 (9)-R. 1/36.—The following Resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of a majority of votes at a meeting of the Council of India, held this 9th day of June 1936, hereby makes the following amendments in the Fundamental Rules, namely:—

(1) For clause (4) of rule 9 of the said Rules, the following clause shall be substituted, namely:—

"(4) *Cadre* means the strength of a service or a part of a service sanctioned as a separate unit."

(2) For rule 113 of the said Rules, the following shall be substituted, namely:—

"113. A Government servant transferred to foreign service shall remain in the cadre or cadres in which he was included in a substantive or officiating capacity immediately before his transfer, and may be given such substantive or officiating promotion in those cadres as the authority competent to order promotion may decide. In giving promotion, such authority shall take into account—

(a) the nature of the work performed in foreign service, and

(b) the promotion given to juniors in the cadre in which the question of promotion arises."

J. C. NIXON,

Secy. to the Govt. of India.

The 27th November 1936.

✓ **No. 4838-F.**—The following notification of the Government of India in the Finance Department is republished for general information.

By order of the Governor,

A. F. W. DIXON.

Offg. Chief Secretary to Government.

Simla, the 18th June 1936.

No. F. 7 (13)-R. 1/36.—The following Resolution by the Secretary to State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of a majority of votes at a meeting of the Council of India held this 26th day of May 1936, hereby makes the following amendment in the Fundamental Rules, namely:—

From clause (b) of Rule 65 of the said Rules the following shall be deleted, namely:—

"unless the appellate or reviewing authority declares that he shall not so count it in whole or in part".

J. C. NIXON,

Secy. to the Govt. of India.

The 2nd December 1936.

✓ **No. 4957—147-36-F.**—The following notifications issued by the Government of India, Finance Department, are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

Simla, the 9th July 1936.

No. F. 10 (28)-R. 1/35.—The following resolutions by the Secretary of State for India in Council are published for general information:—

(1) In exercise of the powers conferred by sub-section (2) of section 96B of the Government of India Act, the Secretary of State with the concurrence of the majority of votes at a meeting of the Council of India

held this eleventh day of February 1936, hereby makes the following amendments in the Fundamental Rules, namely:—

- (1) In the heading to Chapter VIII of the said rules, after the word "dismissal", the word "removal" shall be inserted.
- (2) In rule 52 of the said rules, after the word "dismissed" the words "or removed" shall be inserted and after the word "dismissal" the words "or removal" shall be inserted.

(2) In exercise of the powers conferred by sub-section (2) of section 96B of the Government of India Act, the Secretary of State with the concurrence of the majority of votes at a meeting of the Council of India held this 9th day of June 1936, hereby makes the following amendment in the Fundamental Rules, namely:—

For Fundamental Rule 54 of the said Rules the following shall be substituted, namely:—

"When the suspension of a Government servant as a penalty for misconduct is, upon reconsideration or appeal, held to have been unjustifiable or not wholly justifiable; or

when a Government servant who has been dismissed or removed, or suspended pending enquiry into alleged misconduct, is reinstated;

the revising or appellate authority may grant to him for the period of his absence from duty—

(a) if he is honourably acquitted, the full pay to which he would have been entitled if he had not been dismissed, removed or suspended and, by an order to be separately recorded, any allowance of which he was in receipt prior to his dismissal, removal or suspension; or

(b) if otherwise, such proportion of such pay and allowances as the revising or appellate authority may prescribe.

In a case falling under clause (a), the period of absence from duty will be treated as a period spent on duty. In a case falling under clause (b), it will not be treated as a period spent on duty unless the revising or appellate authority so direct".

Simla, the 17th September 1936.

No. F. 10 (14)-R. 1/36.—The following Resolution by the Secretary of State for

India in Council is published for general information:—

In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State with the concurrence of the majority of votes at a meeting of the Council of India held this 25th day of August 1936, hereby makes the following amendment in the Fundamental Rules, namely:—

In rule 54 of the Fundamental Rules for the first two paragraphs the following paragraphs shall be substituted, namely:—

"When the suspension of a Government servant is held to have been unjustifiable or not wholly justifiable; or

when a Government servant who has been dismissed, removed, or suspended is reinstated."

J. C. NIXON,

Secy. to the Govt. of India.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 25th November 1936.

No. 5146-Com.—The following notification of the Government of India in the Department of Finance (Central Revenues) is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CUSTOMS.

New Delhi, the 7th November 1936.

No. 75.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Governor General in Council is pleased to prohibit the bringing into British India of—

- (1) any copy of the publication entitled "The Left Book News" printed at the Farleigh Press, London, E. C. 1. and published by Victor Gollancz Ltd., 14, Henrietta Street, London W. C. 2, or
- (2) any document containing substantial reproductions of the matter contained in any issue of the said publication.

W. W. NIND,

Joint Secy. to the Govt. of India.